

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 207
IB-701/ND/2020

IN THE MATTER OF:
M/s. Ashoka Creation Ltd.

...PETITIONER

Vs.

M/s. Trafigura India Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

Order delivered on 05.07.2021
(Virtual Hearing)

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Deepak Biswas, Ms. Charu Tyagi and Ms. Subhalaxmi Sen, Advocates.

For the Respondent/corporate-debtor :Mr. Krishnendu Datta, Sr. Advocate, Ms. Anjali Anchayil, Ms. Avni Sharma, Mr. Rahul Gupta, Advocates.

ORDER

IA No. 1185 of 2021.

Heard the submissions made by the Learned Counsel for the Applicant as well as Learned Counsel for the non-applicant. In the light of the submissions made by the Learned Counsel as well as having perused the contents of the application, the application for condonation of delay in filing the rejoinder is allowed.



(Meenu)



Since the pleadings are completed in this matter, let this matter be listed on **17.08.2021** for arguments.



(Hemant Kumar Sarangi)
Member (T)



(P.S.N. Prasad)
Member (J)

(Meenu)